

unemployed will be taken back. Whether there will be full employment for them or whether they will be employed for part of the period is more than I can say.

As regards details, there are some areas which have suffered a little more than others and I think the conditions are worse in Assam.

The next question that has been raised is whether the producers will get the benefit of the measure. Now our expectation is that they will be able to do so to a large extent although one can never dogmatise in a matter of this kind.

There were some doubts expressed by Shri Barman in regard to loose tea being issued out of the gardens and losing duty altogether. I think we have sufficient powers under our regulations to keep a watch on developments of this kind because all packers are going to be licensed and it may even be possible to keep an eye on the sellers of loose tea under the regulations so that if both packers and sellers of loose tea are licensed, then we would be able to keep an eye on this development as well as on any development in the direction of a substitution of loose tea for packed tea. As I said in the course of my observations, our anticipations are that such substitution will not be on a very large scale because in a matter like this people have fortunately fixed selections and they do not lightly allow themselves to be moved from the articles of their ordinary choice.

It must be remembered that the additional charge, that is, of one anna is a very small fraction of the price of tea which ranges now from Rs. 2/8 to Rs. four and I doubt whether consumers are likely to shift to loose tea if they are not used to it merely for avoiding an impost of this kind.

The next question is also very difficult to answer as to whether the consumer will get the benefit of this or whether the increase will be known. Possibly both things will happen. Maybe that some of the increase will be cushioned off and will be borne by the sellers and not by the consumers. Anyway I do not think that this is a matter which ought to give us any great anxiety. If we are inclined to believe that generally the measure ought to help the tea gardens—and that I believe most hon. Members are agreed—there is a great possibility of its doing so.

I think there were some specific assurances that Shri Shastri desired of me. One was: will benefit go to labour? I can only say I hope so. If the conditions of gardens improve as a result of this measure. The second was whether it will help to restore the waste. Again I cannot either give an assurance or even hold out any hopes so far as I am concerned but I can only make an intelligent forecast and my answer is the same that if, as it appears, the fortunes of the industry are now improved, labour might be able to get some share of it and in regard to consumers I have already answered the point. There was a reference to a word—to some kind of subsidy; it is not a subsidy to anybody....

**An. Hon. Member:** Relief.

**Shri C. D. Deshmukh:** It is a relief.

I think I have dealt with all points that were raised in the debate, and therefore, I would again commend my motion.

**Mr. Chairman:** The question is: "That clause 2 stand part of the Bill".

The motion was adopted.

Clause 2 was added to the Bill.

Clause 1 was added to the Bill.

The Title and the Enacting Formula were added to the Bill.

**Shri C. D. Deshmukh:** I beg to move:

"That the Bill be passed."

**Mr. Chairman:** The question is: "That the Bill be passed."

The motion was adopted.

#### DETENTION OF TWO MEMBERS

**Mr. Chairman:** I have to inform the House that I have received the following letter from the District Magistrate, Jullundur:

"To

The Speaker,  
Parliament of India,  
New Delhi.

No. 269/ST, dated the 17th  
April, 1953.

Sir,

I have the honour to inform you that I have found it my duty

[Mr. Chairman]

in the exercise of my powers under section 3(2) of the Preventive Detention Act, 1950, as amended by the Preventive Detention (Amendment) Acts of 1951 and 1952 read with clause (a)(ii) of the sub-section (1) of the same section to direct that the following members of Parliament be detained. They were accordingly taken into custody this evening and are at present lodged in the Jullundur District Jail.

- (1) Shri V. G. Deshpande, M.P.,  
General Secretary, All India

Akhil Bharat Hindu Mahasabha.

- (2) Shri U. M. Trivedi, M.P.,  
Cashier All India B. J.  
Sangh.

I am, Sir,

Yours obedient servant,

Sd./- (Chand Narain).

District Magistrate, Jullundur."

*The House then adjourned till a Quarter Past Eight of the Clock on Monday, the 20th April, 1953.*